

## **C O N T E N T S**

**Fifteenth Series, Vol. XXXIV, Fourteenth Session, 2013/1935 (Saka)  
No. 6, Tuesday, August 13, 2013/Sravana 22, 1935(Saka)**

<b><u>S U B J E C T</u></b>	<b><u>P A G E S</u></b>
<b>OBITUARY REFERENCES</b>	3
<b>SUBMISSION BY MEMBERS</b> Re: Communal violence in Kishtwar, Jammu and Kashmir	4-8
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
*Starred Question Nos.101 to 120	11-77
Unstarred Question Nos.1151 to 1380	78-605

---

\*Due to continuous interruptions in the House Starred Questions could not be taken up for oral answers. Therefore these Starred Questions were treated as Unstarred Questions.

<b>PAPERS LAID ON THE TABLE</b>	606-617
<b>COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES</b>	
Statements	618
<b>COMMITTEE ON GOVERNMENT ASSURANCES</b>	
28 <sup>th</sup> Report	618
<b>COMMITTEE ON PAPERS LAID ON THE TABLE</b>	
12 <sup>th</sup> Report	619
<b>STANDING COMMITTEE ON LABOUR</b>	
38 <sup>th</sup> Report	619
<b>STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS</b>	
Action Taken Reports	619
<b>STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT</b>	
38 <sup>th</sup> Report	620
<b>STANDING COMMITTEE ON COMMERCE</b>	
110 <sup>th</sup> Report	620
<b>STATEMENTS BY MINISTERS</b>	621-624
(i) Status of implementation of the recommendations contained in the 60th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.	
Shri P. Chidambaram	621

(ii)(a) Status of implementation of the recommendations contained in the 14<sup>th</sup>, 36<sup>th</sup> and 54<sup>th</sup> Report of the Standing Committee on Finance 622

(b) Status of implementation of the recommendations contained in the 26<sup>th</sup> and 27<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers 623

Shri Srikant Jena

(iii) Status of implementation of the recommendations contained in the 39<sup>th</sup> Report of the Standing Committee on Agriculture on Action Taken by the Government on the observations/recommendations contained in the 21<sup>st</sup> Report of the Committee on 'Infrastructural Facilities for Development of Food Processing Industries – An Evaluation pertaining to the Ministry of Food Processing Industries'.

Dr. Charan Das Mahant 624

**MATTERS UNDER RULE 377** 625-638

(i) Need to provide financial assistance to Idukki district of Kerala for relief measures and reconstruction of roads in view of recent heavy rains in the State.

Shri P. T. Thomas 625

(ii) Need to provide adequate pay and allowances and other service benefits to Grameen Dak Sevaks in the country.

Shri Harsh Vardhan 626

- (iii) Need to frame a National Palliative care policy and set up Palliative Care Centres in every district of the country.

Shrimati Priya Dutt 627

- (iv) Need to start construction work of proposed four-lane road corridor between Rai Malikpur and Kharak in Haryana.

Shrimati Shruti Choudhry 628

- (v) Regarding setting up of division bench of Odisha High Court at Sambalpur during current financial year.

Shri Amarnath Pradhan 629

- (vi) Need to expedite upgradation of Liquid Propulsion Systems Centre at Mahendragiri in Tirunelveli district, Tamil Nadu as a separate unit with its Headquarters at Mahendragiri.

Shri S.S. Ramasubbu 630-631

- (vii) Need to construct railway line on Khedbrahma-Ambaji-Abu Road section in Gujarat.

Shri Mahendrasinh P. Chauhan 631

- (viii) Need to take a relook on the definition of poverty line and make it realistic in consonance with the ground realities.

Shri Virendra Kumar 632

- (ix) Need to provide religious code to Scheduled Tribes in the country.

Shri Sudarshan Bhagat 633

- (x) Need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana in Simri Bakhtiyarpur and Itahari blocks of Saharsa district, Bihar as per specified norms.
- Shri Dinesh Chandra Yadav 633
- (xi) Need to take steps to create more employment opportunities in the country.
- Dr. Ratna De 634
- (xii) Need to set up a Passport Office in Vellore, Tamil Nadu.
- Shri Abdul Rahman 635
- (xiii) Need to set up a Regional Centre of Ex-servicemen Contributory Health Scheme at Cuttack, Odisha.
- Shri Bhartruhari Mahtab 636
- (xiv) Need to impress upon the Government of Bihar to improve the standards of teaching in the State.
- Shri Jagadanand Singh 637
- (xv) Need to grant approval for the conversion of Rail Over Bridge near Dabra Chowk, Hissar on Delhi-Sirsa Highway into four lane.
- Shri Kuldeep Bishnoi 638

<b>COMPANIES BILL, 2012,</b> Amendments made by Rajya Sabha	639-642
<b>STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL FOOD SECURITY ORDINANCE AND NATIONAL FOOD SECURITY BILL, 2013</b>	
Motion to Consider	644
Prof. K.V. Thomas	652-654, 656
<b>BUSINESS ADVISORY COMMITTEE</b> 50 <sup>th</sup> Report	650-651
<b>ANNOUNCEMENT BY THE CHAIR</b> Sitting of the Lok Sabha	655
<b><u>ANNEXURE – I</u></b>	
Member-wise Index to Starred Questions	657
Member-wise Index to Unstarred Questions	658-662
<b><u>ANNEXURE – II</u></b>	
Ministry-wise Index to Starred Questions	663
Ministry-wise Index to Unstarred Questions	664

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

---

---

LOK SABHA

-----

Tuesday, August 13, 2013/Sravana 22, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]



...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग बैठ जाइए।

...(व्यवधान)

**11.0 ½ hrs****OBITUARY REFERENCES**

MADAM SPEAKER: Hon. Members, I have to inform the House about the sad demise of Shri D.P. Yadav who was a member of Fifth, Seventh and Eighth Lok Sabhas representing the Monghyr Parliamentary Constituency of Bihar.

A distinguished parliamentarian, Shri Yadav served as Deputy Minister in the Ministry of Education. He also served as a Member of Committee on Estimates.

Shri D.P. Yadav passed away on August 11, 2013 in New Delhi at the age of 76.

We deeply mourn the loss of Shri Yadav and I am sure the House would join me in conveying our condolences to the bereaved family.

**Hon. Members**, many persons are reported to have lost their lives and several others injured, thousands of livestock perished and standing crops destroyed due to torrential rains and landslides in different parts of Himachal Pradesh in the current monsoon season.

The House expresses its profound sorrow on the loss of lives and property in Himachal Pradesh and conveys its condolences to the bereaved families and wish the injured a speedy recovery.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.02 hrs**

*The Members then stood in silence for a short while.*

---

... (Interruptions)

**11.03 hrs**

**SUBMISSION BY MEMBERS**

**Re: Communal violence in Kishtwar, Jammu and Kashmir**

**11.03¼hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

अध्यक्ष महोदया : योगी आदित्यनाथ ।

योगी आदित्यनाथ (गोरखपुर): अध्यक्ष जी,...(व्यवधान)

अध्यक्ष महोदया : आप लोग कृपया बैठ जाइए। प्लीज बैठ जाइए। Please sit down.

... (व्यवधान)

MADAM SPEAKER: Please sit down.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइए। आपको भी बोलने का टाइम देंगे।

... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। आपको भी बोलने का समय देंगे। पहले इनको बोलने दीजिए।

... (व्यवधान)

MADAM SPEAKER: As a special case, I am allowing him.

... (Interruptions)

अध्यक्ष महोदया : इनकी नोटिस आई है। आप बैठ जाइए। आप भी बैठिए।

... (व्यवधान)

MADAM SPEAKER: Please go back to your seats.

... (Interruptions)

अध्यक्ष महोदया : आप लोग बैठ जाइए। अब माननीय सदस्य को बोलने दीजिए। योगी आदित्यनाथ, आप बोलिए।

योगी आदित्यनाथ : अध्यक्ष जी, जम्मू-कश्मीर में...(व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली):** मैडम, हमने भी नोटिस दिया है।...(व्यवधान)

**अध्यक्ष महोदया :** आपको भी बोलने का टाइम देंगे। लालू जी का नोटिस है, लालू जी अभी यहां उपस्थित नहीं हैं। आप बैठ जाइए।

...(व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह :** मैडम,...(व्यवधान) वहां आग लगी हुई है।...(व्यवधान) धू-धू कर जल रहा है।...(व्यवधान)

**अध्यक्ष महोदया :** आप बैठ जाइए। माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

**अध्यक्ष महोदया:** ठीक है, लेकिन पहले इन्हें बोलने दीजिए। श्री योगी आदित्यनाथ।

...(व्यवधान)

**अध्यक्ष महोदया:** आप क्या कर रहे हैं, कृपया बैठ जाएं।

...(व्यवधान)

**अध्यक्ष महोदया:** आप अपनी सीट्स पर वापस जाएं।

...(व्यवधान)

**MADAM SPEAKER:** I have said that I will call you.

... *(Interruptions)*

**योगी आदित्यनाथ :** अध्यक्ष महोदया, जम्मू-कश्मीर राज्य के किश्तवाड़ में पिछले दिनों में जो कुछ घटित हो रहा है, उसे देश के लिए शुभ नहीं माना जा सकता।...(व्यवधान)

**अध्यक्ष महोदया:** आपको भी बुलाएंगे। कृपया शांत हो जाएं।

**योगी आदित्यनाथ :** महोदया, एक बार पुनः जम्मू-कश्मीर को 1990 के दशक में झोंकने का प्रयास किया जा रहा है...(व्यवधान) जब जम्मू-कश्मीर में अल्पसंख्यक हिंदुओं को असुरक्षा के माहौल में वहां से पलायन करने को मजबूर होना पड़ा था। लगातार वहां की स्थिति को सत्ता के संरक्षण में बिगाड़ा जा रहा है।...(व्यवधान)

**अध्यक्ष महोदया:** आप बैठ जाएं, इन्हें बोलने दीजिए।

**योगी आदित्यनाथ :** वहां चुन-चुनकर हिन्दू धर्म स्थलों को और अल्पसंख्यक हिंदुओं को लगातार निशाना बनाया जा रहा है। इससे पहले वहां पर महत्वपूर्ण अमरनाथ यात्रा पर जाने वाले श्रद्धालुओं पर हमला हो

चुका है। ...(व्यवधान) लगातार वहां पर हिन्दुओं की दुकानों को निशाना बनाया गया, उनके घरों को निशाना बनाया गया, हिन्दू नौजवानों को निशाना बनाया गया। लगातार एक साज़िश के तहत परम्परा के विरुद्ध उस स्थल पर जहां पर कभी भी कोई धार्मिक कृत्य नहीं होता था, वहां नमाज पढ़कर गलत परम्परा की शुरुआत करके जुलूस की शकल में आए उन लोगों द्वारा न केवल भारत विरोधी नारे लगाए गए, अपितु भारत विरोधी तत्वों के पोस्टर लहराए गए। ...(व्यवधान) यह घटना तब वहां पर होती है, जब वहां के गृह राज्य मंत्री किशतवाड़ में मौजूद रहते हैं। वहां का जिलाधिकारी, एस.पी. और पुलिस बल मौन बना रहता है। लगातार जम्मू-कश्मीर की स्थिति को पुनः उस दिशा में ले जाने का प्रयास हो रहा है, जहां पर 1990 के दशक के प्रारम्भिक दिनों में था। ...(व्यवधान) जब बड़ी मात्रा में वहां के अल्पसंख्यक हिन्दू और सिखों को पलायन के लिए मजबूर होना पड़ा था। बड़ी दुर्भाग्यपूर्ण स्थिति है कि जम्मू-कश्मीर के किशतवाड़ क्षेत्र में यह घटना पहली बार नहीं हुई, अचानक नहीं हुई। एक माह पहले भी अमरनाथ यात्रा पर वहां हमला हुआ।...(व्यवधान) महोदया, अमरनाथ यात्रा में जा रहे यात्रियों पर हमला किया गया, उसके बाद भी वहां की सरकार नहीं चेती। हिन्दुओं की दुकानों को निशाना बनाया गया, तब भी सरकार नहीं चेती। वहां पर हिन्दुओं के घरों को निशाना बनाया गया, तब भी सरकार नहीं चेती। जिस दिन किशतवाड़ में यह दुर्भाग्यपूर्ण घटना घटी, एक हिन्दू नौजवान की सरेआम हत्या कर दी जाती है, तब भी वहां की सरकार मौन बनी रही। वहां के गृह राज्य मंत्री वहां मौजूद थे, वहां के जिलाधिकारी मौजूद थे, वहां के एस.पी. मौजूद थे और वहां की पुलिस भी मौजूद थी, लेकिन सब मौन बने रहते हैं।...(व्यवधान)

### **11.09 hrs**

*At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.*

...(व्यवधान)

लेकिन इन सब घटनाओं को रोकने के बजाए लगातार भारत विरोधी और राष्ट्र विरोधी नारा लगाने वाले तत्वों को वहां की पुलिस और वहां की सत्ता का संरक्षण प्राप्त हो रहा था। मैं आपके माध्यम से सरकार से इस तथ्य की मांग करता हूं कि जम्मू-कश्मीर की स्थिति को जो लोग बिगाड़ना चाहते हैं, जो लोग भारत विरोधी तत्वों को वहां पर प्रस्तुत करके भारत के खिलाफ एक नया आतंकवाद तैयार करके जम्मू-कश्मीर को उसमें झोंकना चाहते हैं, सरकार को उसमें हस्तक्षेप करना चाहिए। हम सरकार से यह भी मांग करना चाहेंगे कि केवल जो न्यायिक जांच की बात हुई है, वहां पर संसद के सभी दलों का एक संसदीय दल वहां भेजा जाना चाहिए, जो वहां जाकर स्थिति को देखे। सिर्फ न्यायिक जांच की बात खानापूर्ति के लिए की जा रही है। वहां पर चुन-चुनकर अल्पसंख्यक हिन्दुओं को निशाना बनाया जा रहा है। लगातार उन्हें निशाना

बनाकर सरकार और पुलिस मौन बनी हुई है। जम्मू-कश्मीर को पुनः 1990 के दशक की स्थिति में ले जाने का प्रयास किया जा रहा है, जब वहां से अल्पसंख्यक हिन्दुओं और सिखों को पलायन के लिए मजबूर होना पड़ा था।

मैं आपके माध्यम से सरकार से मांग करूंगा कि किश्तवाड़ की घटना के लिए संसद से एक सर्वदलीय शिष्टमंडल किश्तवाड़ का दौरा करे और वहां की स्थिति से संसद को अवगत कराए और जो भी उस घटना के लिए दोषी हैं उनके खिलाफ कार्रवाई होनी चाहिए। ...(व्यवधान) अगर आप वहां की घटना को हल्केपन से लेंगे तो यह आग केवल किश्तवाड़ तक नहीं रहेगी क्योंकि इसे आसपास के क्षेत्रों में फैलाने का प्रयास हो रहा है। जिस प्रकार से कश्मीर घाटी के बाद अब जम्मू और उसके आस-पास के क्षेत्रों को निशाना बनाया जा रहा है, धार्मिक यात्राओं को बैन किया जा रहा है उससे वहां अलगाववाद और उग्रवाद को बढ़ावा मिल रहा है, इसे समय रहते रोकने की आवश्यकता है। अतः मैं आपके माध्यम से सरकार से मांग करूंगा कि वह इसे गंभीरता से ले। अराजकता फैलाने और भारत विरोधी तत्वों को प्रश्रय देने या फिर उग्रवाद और आतंकवाद का समर्थन करने वाले तत्वों को सख्ती के साथ कुचला जाना चाहिए और यही मांग मैं आपके माध्यम से सरकार से करना चाहता हूँ। ...(व्यवधान)

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I will ask the Home Minister to make a statement in this regard. ... *(Interruptions)*

### 11.11 hrs

*At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.*

...(व्यवधान)

**अध्यक्ष महोदया :** श्री राजेन्द्र अग्रवाल को योगी आदित्यनाथ के विषय के साथ सम्बद्ध किया जाता है।

**चौधरी लाल सिंह (उधमपुर):** स्पीकर महोदया, मुझे इस बात से कष्ट हुआ है और मैं आपको सुनाना चाहता हूँ। ...(व्यवधान) मैडम, ये इस चीज के ठेकेदार नहीं हैं, मैं इनसे बेहतर जानता हूँ। ...(व्यवधान) मैडम, यह बहुत ही अनफर्चुनेट सीन वहां बना है और यह दुर्भाग्यपूर्ण बात है। मैं आपसे कहना चाहता हूँ कि हमारी स्टेट आगे ही तीस वर्ष टर्मोइल में रही और वहां लोग कहते थे कि हमें कुछ और नहीं पीस चाहिए, शांति चाहिए। बड़ी मुश्किल से वहां शांति आई और हमारी कम्युनल हार्मोनी, हमारे सेक्युलरिज्म को खत्म करने की यह एक ग्रेट साजिश है। यह जो पॉलिटिक्स की जा रही है, इसकी वहां कोई जरूरत नहीं है।...(व्यवधान)

**अध्यक्ष महोदया :** श्री लालू प्रसाद - उपस्थित नहीं।

**चौधरी लाल सिंह :** मैडम, हम जानते हैं कि वहां की सिचुएशन इन लोगों ने खराब की है। एक तरफ एंटी-नेशनल फोर्सिज और दूसरी तरफ ये लोग हैं जो वहां की सिचुएशन को बर्बाद कर रहे हैं, ... (व्यवधान) मैं इस बात को अच्छी तरह से जानता हूँ। मैंने वहां के हालात जो खराब हुए हैं, उन्हें नजदीक से देखा है। मैं कहना चाहता हूँ कि आप लोग ज्यादा फुर्ती मत दिखलाओ, हम लोग आपसे ज्यादा जानते हैं। हम लोगों से ज्यादा आज वहां कोई दुखी नहीं है, हमारे सेक्युलरिज्म को वहां ब्रेक किया गया है, शांति को ब्रेक किया गया है और इन्हीं लोगों ने किया है, इनकी साजिश है। ... (व्यवधान)

**अध्यक्ष महोदया :** आप लोग क्यों खड़े हो गये हैं, आप बैठ जाइये। भूरिया जी, आप बैठ जाइये।

**श्री कांति लाल भूरिया (रतलाम):** आप लोग उसकी बात तो सुनें। ... (व्यवधान)

**चौधरी लाल सिंह :** हम इनकी साजिश को वहां चलने नहीं देंगे। यह जो चाहते हैं हम उसे होने नहीं देंगे। कल कह रहे थे कि वह भूत बना... (व्यवधान) हमने कहा कि हम तो उसे चूहा समझते हैं... (व्यवधान) मैडम, मेरी विनती है कि जिनका नुकसान हुआ है उन्हें एक्युअल पैसे दिये जाएं। उनके लिए दो लाख का कम्पनसेशन ठीक नहीं है, उन्हें एक्युअल कम्पनसेशन मिलना चाहिए। वहां दोनों तरफ से गरीब लोगों का नुकसान हुआ है और इस साजिश में ये लोग इन्वोल्व हैं। मैं यही कहना चाहता हूँ। ... (व्यवधान)

**अध्यक्ष महोदया :** श्री लालू प्रसाद।

... (व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह (वैशाली) :** अध्यक्ष महोदया, मैं बोलना चाहता हूँ। ... (व्यवधान)

**अध्यक्ष महोदया :** श्री लालू प्रसाद सदन में उपस्थित नहीं हैं।

... (व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह :** अध्यक्ष महोदया, नोटिस में मेरे भी हस्ताक्षर हैं। ... (व्यवधान)

**अध्यक्ष महोदया :** ठीक है, आप जल्दी अपनी बात समाप्त कीजिए।

... (व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह :** अध्यक्ष महोदया, बिहार में नवादा और बेतिया पश्चिमी चम्पारण में कर्फ्यू लगा है। ... (व्यवधान) वहां माइनोरिटी के लोग मारे जा रहे हैं, उनकी दुकानें लूटी जा रही हैं। ... (व्यवधान) सरकार

के नियंत्रण में विधि व्यवस्था नहीं है। वहां अन्याय फैल गया है, इसलिए भारत सरकार की जिम्मेदारी बनती है कि वहां पैरामिलिटरी फौज को भेजा जाए।...(व्यवधान)

### **11.16hrs**

*At this stage, Shri Dinesh Chandra Yadav and some other hon. Members came and stood on the floor near the Table.*

...(व्यवधान)

**डॉ. रघुवंश प्रसाद सिंह :** जो माइनोरिटी के लोग मारे जा रहे हैं, लूटे जा रहे हैं और वहां की सरकार विफल है तथा वहां विधि व्यवस्था चौपट हो गई है। वहां दंगा फैलने से रोकने के लिए भारत सरकार कार्यवाही करे।...(व्यवधान) यहां गृह मंत्री रिपोर्ट ले कर वक्तव्य दें और सदन को इस बारे में पता चले तथा इस बारे में बहस चलाई जाए।...(व्यवधान)

**अध्यक्ष महोदया :** अब आप लोग वापिस चले जाइए।

...(व्यवधान)

### **11.17 hrs**

*At this stage, Shri Dinesh Chandra Yadav and some other hon. Members went back to their seats.*

**अध्यक्ष महोदया :** अब आप लोग भी अपनी सीट पर चले जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** वे लोग अपने स्थानों पर चले गए हैं, अब आप भी अपनी जगह पर चले जाइए।

...(व्यवधान)

SHRI M.B. RAJESH (PALAKKAD): Madam Speaker, I would like to draw the attention of this august House to an extra-ordinary situation prevailing in Kerala.... *(Interruptions)* The capital city of Kerala, Thiruvananthapuram has been made a military barrack. The entire State is witnessing police raj. This UPA Government has sent companies of paramilitary forces including the BSF to Kerala to suppress a peaceful and democratic protest. When our jawans are being murdered on border, instead of sending the BSF to border, they have sent them to



Kerala to attack the people and to sabotage the democratic protest....  
(*Interruptions*)

In Kerala, lakhs of people are protesting in the street, blocking the Secretariat at Thiruvananthapuram demanding resignation of Kerala CM ...\* It is a peaceful, democratic protest. Instead of resigning and facing judicial enquiry, the CM with the help of the Union Government is trying to suppress peoples' peaceful protest. The large scale deployment of Central forces in Kerala is totally unwarranted and a challenge to democracy. ... (*Interruptions*) I would demand that the UPA Government should immediately withdraw the Central forces from Kerala. We demand the resignation of the Kerala CM and also order for the judicial enquiry. ... (*Interruptions*)

**11.18hrs**

*At this stage Shri Sansuma khunggur Bwiswmuthiary came and stood on the floor near the Table.*

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ...\*\*

---

\* Expunged as ordered by the Chair.

\*\* Not recorded

**श्री यशवंत सिन्हा (हज़ारीबाग):** महोदया, देश और दुनिया के अनेक अच्छे-अच्छे बिजनेस स्कूल्स हैं जो नए-नए बिजनेस मॉडल ले कर आते हैं कि बिजनेस में कैसे मुनाफा कमाया जाए, बिजनेस को कैसे आगे बढ़ाया जाए,...(व्यवधान) लेकिन हमारे देश में एक ऐसे व्यक्ति पैदा हुए हैं, जो बिना किसी बिजनेस स्कूल में गए हुए, उन्होंने देश के सामने एक ऐसा बिजनेस मॉडल प्रस्तुत किया है, जैसे कहते हैं कि " न हल्दी लगे न चूना " और हजारों करोड़ों रुपया मुनाफा कमा सकते हैं।...(व्यवधान)

अभी तो मैंने नाम नहीं लिया।...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 hours.

**11.20 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

---

**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Shri Francisco Cosme Sardinha in the Chair)*

*... (Interruptions)*

**12.0 ½ hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

**12.01 hrs****PAPERS LAID ON THE TABLE**

MR. CHAIRMAN : Now, Papers to be laid.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2013) Accounts of the Union Government (Financial Audit) for the year 2011-2012.

[Placed in Library. See No. LT 9332/15/13]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services)(Air Force) (No. 10 of 2013)- Acquisition of helicopters for VVIPs.

[Placed in Library. See No. LT 9333/15/13]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 9 of 2013)- (Performance Audit)-Levy and collection of service tax on import of services, Department of Revenue, for the year ended March, 2012.

[Placed in Library. See No. LT 9334/15/13]

- (2) A copy each of the following papers (Hindi and English versions):-
- (i) Union Government Finance Accounts for the year 2011-2012.
  - (ii) Union Government Appropriation Accounts (Civil) for the year 2011-2012.
  - (iii) Union Government Appropriation Accounts of the Defence Services for the year 2011-2012.
  - (iv) Union Government Appropriation Accounts of the Postal Services for the year 2011-2012.

[Placed in Library. See No. LT 9335/15/13]

... (*Interruptions*)

MR. CHAIRMAN : Nothing else will go on record.

(*Interruptions*) ... \*

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9336/15/13]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the

---

\* Not recorded.

Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9337/15/13]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2011-2012.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9338/15/13]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2011-2012.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9339/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS,  
FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on  
the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under  
sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) G.S.R. 280(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013  
rescinding the existing notifications regarding restrictions on importers  
to sell imported sugar in the market.
- (ii) G.S.R. 281(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013  
rescinding the existing notifications regarding levy obligation on sugar  
mills in respect of sugar produced from 1.10.2012.
- (iii) G.S.R. 282(E) published in Gazette of India dated 2<sup>nd</sup> May, 2013  
rescinding the existing notifications regarding regulated release  
mechanism on open market sale of sugar.

[Placed in Library. See No. LT 9340/15/13]

(2) A copy of the Sugar Development Fund (Amendment) Rules, 2013  
(Hindi and English versions) published in Notification No. G.S.R.  
210(E) in Gazette of India dated 10<sup>th</sup> April, 2013 under sub-section (3)  
of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in Library. See No. LT 9341/15/13]

(3) A copy each of the following Notifications (Hindi and English versions)  
under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-

- (i) The Warehousing (Development and Regulation) Registration of  
Warehouses (Amendment) Rules, 2013 published in Notification No.  
G.S.R. 197(E) in Gazette of India dated 2<sup>nd</sup> April, 2013.
- (ii) The Warehousing (Development and Regulation) Authority,  
appointment of Chairperson and other members Rules, 2013

published in Notification No. G.S.R. 408(E) in Gazette of India dated 26<sup>th</sup> June, 2013.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

[Placed in Library. See No. LT 9342/15/13]

- (5) A copy of the Legal Metrology (Packaged Commodities) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 359(E) in Gazette of India dated 6<sup>th</sup> June, 2013 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

[Placed in Library. See No. LT 9343/15/13]

- (6) A copy of the Food Corporation of India (Staff) (1<sup>st</sup> Amendment) Regulations, 2013 (Hindi and English versions) published in Notification No. EP.1(3)/2012 in Gazette of India dated 27<sup>th</sup> June, 2013 under sub-section (5) of Section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. LT 9344/15/13]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2011-2012.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9345/15/13]

- (3) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2010-2011 and 2011-2012 within the stipulated period of nine months after the close of the respective accounting years.

[Placed in Library. See No. LT 9346/15/13]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Brahmaputra Cracker and Polymer Limited and the Ministry of Chemicals and Fertilisers, for the year 2013-2014.

[Placed in Library. See No. LT 9347/15/13]

... (*Interruptions*)

MR. CHAIRMAN : Please go back to your seats. You have made your point. Let the House function now.

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

- (i) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1387 in Delhi Gazette dated 29<sup>th</sup> June, 2012.
- (ii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.16/4/2010/HP-1/Estt./1391/dshome-1/250 in Delhi Gazette dated 29<sup>th</sup> June, 2012.



- (iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.13/11/2012/HP-1/Estt./7966 to 7971 in Delhi Gazette dated 13<sup>th</sup> March, 2013.
- (iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/06/2010/HP-1/Estt./975 to 978 in Delhi Gazette dated 1<sup>st</sup> June, 2012.
- (v) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/11/2012/HP-1/Estt./3713 to 3718 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vi) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2012 published in Notification No. F.13/40/2006/HP-1/Estt./3719 to 3724 in Delhi Gazette dated 11<sup>th</sup> October, 2012.
- (vii) The Delhi Police (General Conditions of Service) (Amendment) Rules, 2012 published in Notification No. F.13/7/2012/HP-1/Estt./4698 to 4703 in Delhi Gazette dated 20<sup>th</sup> November, 2012.
- (viii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/02/2010/HP-1/Estt./4366 to 4371 in Delhi Gazette dated 5<sup>th</sup> November, 2012.
- (ix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.13/13/2003/HP-1/Estt./813 to 816 in Delhi Gazette dated 25<sup>th</sup> May, 2012.
- (x) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2012 published in Notification No. F.16/2/2012/HP-1/Estt./4669 to 4674 in Delhi Gazette dated 19<sup>th</sup> November, 2012.
- (xi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.16/5/2013/HP-1/Estt./54 to 58 in Delhi Gazette dated 3<sup>rd</sup> April, 2013.

- (2) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9348/15/13]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O. 1190(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Bagdogra as the “Civil Authority” for the purpose of the said Order for the jurisdiction of the Bagdogra International Airport in the State of West Bengal with effect from 31.05.2013.
- (ii) S.O. 1191(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Gaya as the “Civil Authority” for the purpose of the said Order for the jurisdiction of the Gaya International Airport in the State of Bihar with effect from 31.05.2013.
- (iii) S.O. 1193(E) published in Gazette of India dated 10<sup>th</sup> May, 2013, appointing the Chief Immigration Officer, Varanasi as the “Civil Authority” for the purpose of the said Order for the jurisdiction of the Varanasi International Airport in the State of Uttar Pradesh with effect from 31.05.2013.
- (iv) S.O. 1489(E) published in Gazette of India dated 10<sup>th</sup> June, 2013, appointing the Chief Immigration Officer, Guwahati as the “Civil Authority” for the purpose of the said Order for the jurisdiction of the Lokpriya Gopinath Bordoloi International Airport Guwahati in the State of Assam with effect from 31.06.2013.

[Placed in Library. See No. LT 9349/15/13]

- (4) A copy of Notification No. S.O. 1070(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> April, 2013, framing the rules under the

Foreign Contribution (Regulation) Act, 2010, in terms of Section 41 of the said Act under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

[Placed in Library. See No. LT 9350/15/13]

(5) A copy of the Citizenship (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 488(E) in Gazette of India dated 16<sup>th</sup> July, 2013 under sub-section (4) of Section 18 of the Citizenship Act, 1955.

[Placed in Library. See No. LT 9351/15/13]

... (*Interruptions*)

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ --

- (1) वर्ष 2011 के लिए नागरिक अधिकार संरक्षण (पीसीआर) अधिनियम, 1955 के कार्यकरण के बारे में धारा 15क(4) के अंतर्गत प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9352/15/13]

- (3) वर्ष 2010 के लिए अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) अधिनियम, 1989 की धारा 21 के उपबंधों के कार्यकरण के बारे में प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9353/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force Constable (Bandsman-cum-GD) Recruitment Rules, 2013 published in Notification No. G.S.R. 85(E) in Gazette of India dated 14<sup>th</sup> February, 2013.
- (ii) The Central Industrial Security Force Security Wing (Subordinate Ranks) Recruitment, Amendment Rules, 2011 published in Notification No. G.S.R. 785(E) in Gazette of India dated 25<sup>th</sup> October, 2011.
- (iii) The Central Industrial Security Force, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment Rules, 2013 published in Notification No. G.S.R. 184(E) in Gazette of India dated 21<sup>st</sup> March, 2013.

[Placed in Library. See No. LT 9354/15/13]

- (2) A copy of the Central Reserve Police Force, Assistant Sub Inspector (Steno) and Head Constable (Ministerial) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 787(E) in Gazette of India dated 23<sup>rd</sup> October, 2012 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

[Placed in Library. See No. LT 9355/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND  
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING  
INDUSTRIES (SHRI TARIQ ANWAR): I beg to lay on the Table:-

(1) A copy each of the following statements (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the different accounting years, mentioned therein:-

<b>S.No.</b>	<b>Name of the Institutions</b>	<b>Accounting Year(s)</b>
1.	Andhra Pradesh State Agro Industries Development Corporation Ltd.	2011-12
2.	Bihar State Agro Industries Development Corporation Ltd.	1988-89 onwards
3.	Himachal Pradesh Agro Industries Corporation Ltd.	2010-11 onwards
4.	Jammu & Kashmir State Agro Industries Development Corporation Ltd.	1998-99 onwards
5.	Kerala Agro Industries Corporation Ltd.	2007-08 onwards
6.	Madhya Pradesh State Agro Industries Development Corporation Ltd.	2011-12
7.	Odisha Agro Industries Corporation Ltd.	2011-12

[Placed in Library. See No. LT 9356/15/13]

(2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012.
- (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Panchkula, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9357/15/13]

4. A copy of the Insecticides (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 474(E) in Gazette of India dated 11<sup>th</sup> July, 2013 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

[Placed in Library. See No. LT 9358/15/13]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI JESUDASU SEELAM): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India- Union Government (No. 14 of 2013)-(Compliance Audit) Department of Revenue-Customs, for the year ended March, 2012.

[Placed in Library. See No. LT 9359/15/13]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 11 of 2013)- for the year ended March, 2012.

[Placed in Library. See No. LT 9360/15/13]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 12 of 2013)-Railways Finances for the year ended March, 2012.

[Placed in Library. See No. LT 9361/15/13]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (Indirect Taxes-Customs) (No. 8 of 2013)-‘Deemed Export Drawback Scheme’ and ‘Reimbursement of Central Sales Tax (CST) to EOU/STP/EHTP units’, Department of Revenue for the year 2011- 2012.

[Placed in Library. See No. LT 9362/15/13]

- (2) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts of Indian Railways (Part I – Review) for the year 2011-2012.
- (ii) Appropriation Accounts of Indian Railways [Part II – Detailed Appropriation Accounts (Annexeure-G)] for the year 2011-2012.

[Placed in Library. See No. LT 9363/15/13]

- (3) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 290(E) in Gazette of India dated 7<sup>th</sup> May, 2013 issued under Section 8 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. LT 9364/15/13]

... (*Interruptions*)

- (4) A copy each of the following Notifications (Hindi and English versions):-
- (i) Notification No. 25/2013-C.E published in Gazette of India dated the 13<sup>th</sup> August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 163 (E) dated 17<sup>th</sup> March, 2012 under sub-section (2) of Section 38 of the Central Excise Act, 1944.

[Placed in Library. See No. LT 9372/15/13]

(ii) Notification No. 41/2013-Customs published in Gazette of India dated the 13<sup>th</sup> August, 2013, together with an explanatory memorandum seeking to amend Notification No. G.S.R. 185 (E) dated 17<sup>th</sup> March, 2012 under Section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT 9373/15/13]

---

... (*Interruptions*)



**12.03 hrs**

**COMMITTEE ON WELFARE OF SCHEDULED CASTES  
AND SCHEDULED TRIBES**

**Statements**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): I beg to lay on the Table the following Final Action Taken Statements (Hindi and English versions) of the Government:-

- (1) On the recommendations contained in Chapter I of the Eleventh Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Thirty-third Report (14th Lok Sabha) pertaining to the Ministry of Tribal Affairs on "National Commission for Scheduled Tribes – Its mandate and achievements – A review of its organisation and working".
- (2) On the recommendations contained in Chapter I of the Seventeenth Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Fourth Report (15th Lok Sabha) pertaining to the Ministry of Petroleum and Natural Gas on "Reservation for Scheduled Castes and Scheduled Tribes in allotment of Gas and Petrol Agencies".

---

... (*Interruptions*)

**12.03 ½ hrs**

**COMMITTEE ON GOVERNMENT ASSURANCES**

**28<sup>th</sup> Report**

SHRI B.K. HANDIQUE (JORHAT): I beg to present the Twenty-eighth Report (Hindi and English versions) on "Review of Pending Assurances pertaining to Ministry of Finance (Department of Revenue)".

---

... (*Interruptions*)

**12.04hrs**

**COMMITTEE ON PAPERS LAID ON THE TABLE**

**12<sup>th</sup> Report**

SHRI HARIN PATHAK (AHMEDABAD EAST): I beg to present the Twelfth Report (Hindi and English versions) of the Committee on Papers Laid on the Table.

---

... (*Interruptions*)

**12.04 ¼ hrs**

**STANDING COMMITTEE ON LABOUR**

**38<sup>th</sup> Report**

श्री दारा सिंह चौहान (घोसी): महोदय, मैं “मऊ तथा आसपास के क्षेत्रों में छोटे बुनकरों का कल्याण-मामला अध्ययन” के बारे में श्रम संबंधी स्थायी समिति का 38वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

**12.04 ½ hrs****STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS****Action Taken Reports**

SHRI GOPINATH MUNDE (BEED): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Report on the Action Taken by the Government on the Observations / Recommendations contained in the Twenty-eighth report (15th LS) on 'Production, Demand and Availability of Fertilizers and its Distribution' (Department of Fertilizers).
- (2) Action Taken Report on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth report (15th LS) on 'National Pharmaceuticals Pricing Authority' (Department of Pharmaceuticals).

---

... (*Interruptions*)

**12.05 hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT  
38<sup>th</sup> Report**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present the Thirty-eighth Report (Hindi and English versions) on Action taken by the Government on the Observations/Recommendations contained in the Twenty-seventh Report of the Standing Committee on Social Justice and Empowerment (Fifteenth Lok Sabha) on the subject “Scheme of Multi-sectoral Development Programme” pertaining to the Ministry of Minority Affairs.

---

... (*Interruptions*)

**12.05 ½ hrs**

**STANDING COMMITTEE ON COMMERCE  
110<sup>th</sup> Report**

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I beg to lay on the Table the 110<sup>th</sup> Report (Hindi and English versions) of the Standing Committee on Commerce on 'FDI in Pharmaceutical Sector'.

---

... (*Interruptions*)

**12.06 hrs****STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 60th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance. \***

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a statement on the status of implementation of the recommendations contained in the 60th Report of the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment of the Standing Committee on Finance (15<sup>th</sup> Lok Sabha) in pursuance of Direction 73-A of the Hon. Speaker, Lok Sabha *vide* Lok Sabha Bulletin, Part II dated 1<sup>st</sup> September, 2004.

The 60<sup>th</sup> Report of the Standing Committee on Finance (15<sup>th</sup> Lok Sabha) was presented to the Lok Sabha on 6<sup>th</sup> December, 2012. The 60<sup>th</sup> Report relates to examination of Demands for Grants (2012-13). In the Report, the Committee deliberated on various issues and made nine (9) recommendations, where action is called for on the part of the Government. These recommendations mainly pertain to issues relating to Analysis of Demands for Grants, Budgetary support to Security Printing and Minting Corporation of India Ltd., Allocations made for Long-Term Co-Operative Credit Structure (LTCCS) Scheme, Release of Funds for Central Assistance to States, Containing fiscal deficit, Classification of Government Expenditure, Priority sector lending for agriculture etc..

---

\* Laid on the Table and also placed in Library. See No. 9365/15/13

Action Taken Statements on the recommendations/observations contained in the Report had been sent to the Standing Committee on Finance on 4<sup>th</sup> April and 30<sup>th</sup> April, 2013. Present status of implementation of the recommendations made by the Committee in the 60<sup>th</sup> Report is indicated in Annexure, which is laid on the Table.

I would not like to take the valuable time of the House to read out the contents of the Annexure. I would request that this may be taken as read.

---



**12.06 ¼ hrs****(ii)(a) Status of implementation of the recommendations contained in the 14<sup>th</sup>, 36<sup>th</sup> and 54<sup>th</sup> Report of the Standing Committee on Finance \***

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to make the following statement regarding:-

- (1) the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Ministry of Statistics and Programme Implementation.

[Placed in Library, See No. LT 9366/15/13]

- (2) the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Finance on Demands for Grants (2011-12), pertaining to the Ministry of Statistics and Programme Implementation.

[Placed in Library, See No. LT 9367/15/13]

- (3) the status of implementation of the recommendations contained in the 54th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Statistics and Programme Implementation.

[Placed in Library, See No. LT 9368/15/13]

---

\* Laid on the Table

**(ii)(b) Status of implementation of the recommendations contained in the 26<sup>th</sup> and 27<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers \***

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to make the following statement regarding:-

- (1) the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

[Placed in Library, See No. LT 9369/15/13]

- (2) the status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.

[Placed in Library, See No. LT 9370/15/13]

---

---

\* Laid on the Table.

**12.06 ¾ hrs****(iii) Status of implementation of the recommendations contained in the 39th Report of the Standing Committee on Agriculture on Action Taken by the Government on the observations/recommendations contained in the 21st Report of the Committee on 'Infrastructural Facilities for Development of Food Processing Industries – An Evaluation pertaining to the Ministry of Food Processing Industries'. \***

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): सभापति महोदय, मैं लोक सभा की माननीय अध्यक्ष के निदेशों के अनुसरण में, स्थायी कृषि समिति की 39वीं रिपोर्ट में दी गई सिफारिशों के कार्यान्वयन की स्थिति के संबंध में यह सभा पटल पर रखता हूँ।

स्थायी कृषि समिति की 39वीं रिपोर्ट संसद में दिनांक 23 नवंबर, 2012 को प्रस्तुत की गई थी। यह रिपोर्ट खाद्य प्रसंस्करण उद्योगों के विकास के लिए अवसंरचना सुविधाएं-एक मूल्यांकन से संबंधित है।

उक्त 39वीं रिपोर्ट में समिति द्वारा 20 सिफारिशें/प्रेक्षण किए गए थे जिन पर सरकार द्वारा कार्रवाई की जानी अपेक्षित है। ये सिफारिशें अवसंरचना विकास, मेगा खाद्य पार्क, शीत श्रृंखला, मूल्य वृद्धि एवं परिष्करण अवसंरचना, खाद्य प्रसंस्करण उद्योग प्रौद्योगिकी उन्नयन, स्थापना एवं आधुनिकीकरण स्कीम, स्ट्रीट फूड गुणवत्ता उन्नयन स्कीम, गुणवत्ता आश्वासन, कोडेक्स मानक एवं अनुसंधान एवं विकास व अन्य प्रोत्साहन कार्यक्रम स्कीम, संस्थान सदृढीकरण स्कीम राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमशीलता एवं प्रबंधन संस्थान (निफ्टेम), भारतीय फसल प्रसंस्करण प्रौद्योगिकी संस्थान (आईआईसीपीटी), बूचड़खाना स्कीम तथा नई स्कीमों से संबंधित हैं।

---

\* Laid on the Table and also placed in Library, see no. LT 9371/15/13.

समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति तथा समिति को दी गई सूचना मेरे वक्तव्य के संलग्नक में दी गई है और उसे सभा-पटल पर रख दिया गया है। मैं संलग्नक में दी गई सारी सामग्री पढ़ कर सदन का मूल्यवान समय नष्ट नहीं करना चाहूंगा। मैं अनुरोध करूंगा कि कृपया इसे पढ़ा समझा जाए।

---

...(ब्यवधान)

MR. CHAIRMAN : The House stands adjourned to meet again at 1400 hours.

**12.07 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

*(Mr. Deputy-Speaker in the Chair)*

**14.01 hrs**

*At this stage, Shri M. Venugopal Reddy and some other hon. Members came and stood on the floor near the Table.*

**14.02 hrs****MATTERS UNDER RULE 377 \***

MR. DEPUTY-SPEAKER: Hon. Members, Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. Rest will be treated as lapsed.

**(i) Need to provide financial assistance to Idukki district of Kerala for relief measures and reconstruction of roads in view of recent heavy rains in the State**

SHRI P.T. THOMAS (IDUKKI): I draw the attention of the Government towards the huge loss of lives and property due to heavy rains in my parliamentary constituency Idukki, Kerala. The heavy rains and landslides caused severe damage in the district. Due to the calamity 20 persons lost their lives, many got injured, large number of houses collapsed and the roads were damaged. The loss due to damage of agricultural crops alone is more than Rs. 500 crore. I request the Government to declare it as a national disaster and provide maximum financial assistance for relief measures and reconstruction of roads. I also request the Government to set up a permanent unit of NDRF in Idukki.

---

\* Treated as laid on the Table.

**(ii) Need to provide adequate pay and allowances and other service benefits to Grameen Dak Sevak in the country**

श्री हर्ष वर्धन (महाराजगंज, उ.प्र.): भारतीय डाक विभाग में लगभग एक लाख 55 हजार पोस्ट ऑफिसों में से लगभग एक लाख 30 हजार ग्रामीण क्षेत्र में कार्यरत है। ग्रामीण क्षेत्र के पोस्ट ऑफिसों का संचालन लगभग 3.5 लाख ग्रामीण डाक सेवक करते हैं। ग्रामीण क्षेत्र की डाक सेवाओं द्वारा स्पीड पोस्ट, रजिस्ट्री, पार्सल, इलेक्ट्रॉनिक मनीआर्डर, इश्योरेंस पार्सल, बचत खाता संचालन, सावधि जमा योजना, एनएससी तथा भारतीय पोस्टल आर्डर जैसी सुविधाएं प्रदान की जाती है।

वर्तमान में ग्रामीण डाक सेवकों को अत्यंत नगण्य वेतन दिया जा रहा है। किसी वेतन आयोग द्वारा इन ग्रामीण डाक सेवकों के संबंध में कोई विचार नहीं किया जाना अत्यंत आश्चर्यजनक है। पिछले एक दशक में मुद्रास्फीति (महंगाई) 60 प्रतिशत से ज्यादा बढ़ी है परंतु इनके वेतनमान में कोई वृद्धि नहीं हुई। यह अत्यंत क्षोभ का विषय है कि ग्रामीण डाक सेवक कर्मचारियों को विभाग किसी प्रकार की चिकित्सकीय सुविधा, ट्यूशन फी, नई पेंशन स्कीम, एलटीसी सुविधा उपलब्ध नहीं कराता है।

महिला केन्द्रीय कर्मचारी को गर्भवती होने पर 6 माह की एवं बच्चे के पालन-पोषण हेतु 765 दिन की छुट्टी देय है परंतु ग्रामीण डाक सेवक महिलाओं को इन सुविधाओं से भी वंचित रखना वस्तुतः नारीत्व का अपमान है।

शहरी क्षेत्र में काम करने वाले पोस्टमैन को छाता, वर्दी, बैग एवं जूते उपलब्ध कराए जाते हैं परंतु ग्रामीण डाक सेवकों को इन सब सुविधाओं से वंचित रखना अन्याय है।

मेरी मांग है कि ग्रामीण डाक सेवकों के वेतनमान एवं उनको दी जाने वाली सुविधाओं में बढ़ोतरी कर केन्द्र सरकार जमीनी स्तर पर अपनी कल्याणकारी योजनाओं यथा मनरेगा, छात्रवृत्ति, विधवा एवं वृद्धा पेंशन में इन ग्रामीण डाक सेवकों का उपयोग करे।

**(iii) Need to frame a National Palliative care policy and set up Palliative Care Centres in every district of the country**

SHRIMATI PRIYA DUTT (MUMBAI NORTH-CENTRAL): Palliative care in India is in relatively early stage of development and consequently faces numerous problems. Some of the problems of the palliative care are lack of awareness among medical personnel/general public resulting in delay in bringing patients to palliative care units; Opiophobia amongst patients and lack of availability of opioids due to different laws in different States.

Palliative care in India is more focused on cancer care. Little attention is paid towards other disorders that often cause equivalent or worse suffering. The Indian Association of Palliative Care has proposed that India should have a national palliative care policy. If approved, such a policy could be a major influence on the State health departments.

I, therefore, urge upon the Government to-

- (i) immediately frame a National Palliative Care Policy;
- (ii) set up Palliative Care Centres in every district of the country;
- (iii) make available Opioids freely to terminally ill patients; and
- (iv) set up palliative care training units in all medical colleges in India.

**(iv) Need to start construction work of proposed four-lane road corridor between Rai Malikpur and Kharak in Haryana**

SHRIMATI SHRUTI CHOUDHRY (BHIWANI-MAHENDRAGARH): The construction work of Rs.1238-crore South-West four-lane road corridor for South Haryana covering areas of Rai Malikpur (Rajasthan Border)-Namaul-Mahendergarh-Dadri-Bhiwani-Kharak was scheduled to start from 30 May 2013 and was likely to be completed within 2<sup>1</sup>/<sub>2</sub> years. The Hon'ble Chief Minister, Haryana had inaugurated this road corridor on 01 May 2011. The company which has been given contract for construction of this 151 km long corridor has already deposited Rs. 24 crore with the Public Works Department as a security. It is proposed to be constructed on the basis of BoT. It is pertinent to mention that this major project was planned long back in order to provide better connectivity to the people travelling on this route, but despite a lapse of two years after inauguration of the above mentioned road corridor, no progress has yet been reported on this project. The condition of the roads on this route is in bad shape, accident prone due to lack of maintenance. Despite getting all approvals and necessary funds for this purpose, the work has not been initiated and the reasons are not known.

Hence, I urge the Hon'ble Minister for Road Transport & Highways to look into the matter and direct the authorities concerned to start construction work on this four-lane road corridor from Rai Malikpur to Kharak in coordination with Government of Haryana without any further delay.



**(v) Regarding setting up of division bench of Odisha High Court at Sambalpur during current financial year**

SHRI AMARNATH PRADHAN (SAMBALPUR): Sambalpur parliamentary constituency in Odisha is the hub of industrial, commercial centre as well as the cultural and educational centre of the entire western Odisha region. There has been a long pending demand of the Bar Association of Sambalpur to set up a division bench of Odisha High Court at Sambalpur. I request the Government to set up the division bench of Odisha High Court at Sambalpur during the current financial year.

**(vi) Need to expedite upgradation of Liquid Propulsion Systems Centre at Mahendragiri in Tirunelveli district, Tamil Nadu as a separate unit with its Headquarters at Mahendragiri**

SHRI S.S. RAMASUBBU (TIRUNELVELI): The Liquid Propulsion Systems Centre (LPSC) situated at Mahendragiri in Tirunelveli District, Tamil Nadu is a constituent unit of Indian Space Research Organisation (ISRO) which was started in 1984. It is one of the important units for the Indian Space activity because it contributes in a major way for systems development, assembly, integration and testing of Liquid and Cryogenic Rocket Stages and High Altitude Testing of Satellite Propulsion Systems including various other activities.

The present strength of employees in LPSC, Mahendragiri is about 550 which includes senior scientists, technicians, administrative and supporting staff. Though it was established 25 years ago and major developmental activities are being carried out here, its Head Office and control is still lying with Valiamala which is located near Thiruvananthapuram in Kerala. Thiruvananthapuram in Kerala is already having VSSC and other small units viz., TERLS, HSU besides APP in Alwaye. Another neighbouring State of Karnataka is having ISAC, ISTRAC Units in Bangalore and Master Control in Hassan.

LPSC, Mahendragiri is the only unit established under ISRO in Tamil Nadu. It is pertinent to mention here, that various units under ISRO having 250 employees or less are made as a separate centre. However, the LPSC, Mahendragiri has not yet been considered which has enough reason to be upgraded into a separate centre.

Consequent upon the persistent demand, ISRO is, now in the process of upgrading LPSC, Mahendragiri as a separate Centre.

Keeping in view of the above, I urge upon the Union Government to kindly expedite the process and upgrade Liquid Propulsion Systems Centre (LPSC), Mahendragiri as a separate centre empowered with all administrative powers with Headquarters in Tamil Nadu.

**(vii) Need to construct railway line on Khedbrahma-Ambaji-Abu Road section in Gujarat**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरा संसदीय क्षेत्र साबरकांठा एक आदिवासी, दलित एवं आर्थिक रूप से पिछड़े लोगों का क्षेत्र है। पर्याप्त विकास न होने से हमारे क्षेत्र में उद्योगों की कमी है। रेलवे विकास की धरोहर है तथा उसके बिना क्षेत्र का विकास संभव नहीं है। दिल्ली या मुम्बई जाने के लिए यहां से कोई सीधी रेल सुविधा नहीं है। अहमदाबाद-हिम्मतनगर-खेडब्रम्हा (पश्चिमी रेलवे) रेल लाइन को बढ़ाकर अंबाजी व आबूरोड के साथ जोड़ना जरूरी है। खेडब्रम्हा एवं अंबाजी क्षेत्र संपूर्ण आदिवासी क्षेत्र है तथा अंबाजी हमारा बड़ा तीर्थ स्थल है। लाखों यात्रियों का अंबाजी के दर्शन हेतु आवागमन होता है। खेडब्रम्हा-अंबाजी रेल लाइन का सर्वे भी हो गया है तथा सर्वे रिपोर्ट की स्वीकृति हेतु योजना भवन में भेजा गया है। मेरी माननीय रेल मंत्री जी से मांग है कि खेडब्रम्हा-अंबाजी-आबूरोड रेल लाइन को मंजूरी देकर तत्काल कार्यवाही शुरू करें।

**(viii)Need to take a relook on the definition of poverty line and make it realistic in consonance with the ground realities**

**श्री वीरेन्द्र कुमार (टीकमगढ़):** गरीबी की नई परिभाषा वास्तव में देश के गरीबों की वास्तविक स्थिति को नहीं दर्शाती है । 2004-05 में जहाँ गरीबों की तादाद कुल जनसंख्या का 37.2 प्रतिशत थी वह घटकर 2011-12 में 21.9 प्रतिशत रह गई । इन आंकड़ों के अनुसार हर साल औसतन 2 करोड़ लोग गरीबी रेखा से बाहर निकाल दिए जाते हैं । देश के गांवों में अब भी लगभग 27 करोड़ लोग गरीब है और शहरों में 5 करोड़ 31 लाख लोग गरीबी रेखा के नीचे है यानि देश की कुल आबादी का एक-चौथाई अब भी गरीब है । योजना आयोग द्वारा गरीबों की संख्या घटाकर बताने तथा गांवों में 27 रुपये प्रतिदिन कमाने वाला एवं शहरों में 33 रुपये रोज कमाने वाला गरीबी रेखा में नहीं आता है, यह जनता के गले नहीं उतर रही है । क्या सिर्फ पेट भरना गरीबी से पार होने की परिभाषा है जिन्हें गरीबी रेखा के ऊपर माना जा रहा है क्या उन्हें साफ पानी, सफाई, बच्चों की शिक्षा, पौष्टिक आहार आदि मिल पा रहा है ? अगर नहीं मिल रहा तो कैसे मान लिया जाए कि वे गरीबी रेखा से ऊपर है ? क्या रोजगार बढ़ रहे हैं ? जब रोजगार नहीं बढ़ेगे तो गरीबी कैसे मिटेगी । जरूरत है उसे मिटाने के लिए बड़ी और सार्थक योजनाएं बनाने की ,उससे भी बढ़कर उनका कार्यान्वयन करने की ।

**(ix) Need to provide religious code to Scheduled Tribes in the country**

**श्री सुदर्शन भगत (लोहरदगा):** आज देश के विभिन्न प्रान्तों में रहने वाले अनुसूचित जनजाति के लोगों द्वारा देश में विभिन्न धर्मों को दिये गये धर्म कोड की तर्ज पर अपने लिए अलग धर्म कोड की मांग बड़े जोरों पर की जा रही है । झारखंड प्रदेश में भी अनुसूचित जनजाति के लोगों द्वारा सरना धर्म कोड की मांग बड़ी जोर शोर से उठायी जा रही है । इस पर गत् कई वर्षों से समय-समय पर देशभर में भी जगह-जगह आंदोलन किये जा रहे हैं ।

में सरकार से यह जानना चाहता हूं कि देश में सरकार द्वारा अनुसूचित जनजाति के लोगों का अलग धर्म कोड देने पर विचार कर रही है । यदि हां, तो अभी तक इसकी क्या स्थिति है ।

**(x)Need to ensure construction of roads under Pradhan Mantri Gram Sadak Yojana in Simri Bakhtiyarpur and Itahari blocks of Saharsa district, Bihar as per specified norms**

श्री दिनेश चन्द्र यादव (खगड़िया): बिहार राज्य अंतर्गत सहरसा जिले के सिमरी बख्तियारपुर एवं बनमा ईटहरी प्रखंड में प्रधानमंत्री ग्राम सड़क योजना (पी0एम0जी0एस0वाई0) अंतर्गत निम्नलिखित योजनाओं के निर्माण में भारी अनियमितता बरती गई है। डीपीआर के अनुसार कोई भी कार्य किया ही नहीं गया है। निर्माण में संवेदक द्वारा जीएसवी में बालू की मात्रा डीपीआर में दिए गए प्रावधान से ज्यादा मिलाई गई है एवं बालू में 75 प्रतिशत मिट्टी का अंश है। पीसीसी निर्माण में भी घटिया गिट्टी, बालू एवं सीमेंट व्यवहार में लाया गया है जिसके कारण पीसीसी सड़क टूट रहा है। सड़क के बीचो-बीच खोदने से कहीं भी डीपीआर के अनुरूप थिकनेस नहीं है। सड़क में नाला एवं फ्लेक का निर्माण नहीं किया गया है। पुले के फाउंडेशन की मोटाई कम कर घटिया सामग्री का उपयोग किया गया है।

आग्रह है कि पीएमजीएसवाई पैकेज सं0- 47 MDR TO1 से तेघरा, पीएमजीएसवाई पैकेज सं0-48 MDR TO1 से मटिहानी, पीएमजीएसवाई पैकेज सं0-61 डेनिया टोला से पी.डब्ल्यू.डी. रोड एवं पीएमजीएसवाई पैकेज सं0- 46 MDR TO4 से नया टोला, के पथों में संवेदक द्वारा घटिया सामग्री के उपयोग एवं अनियमितता की जांच मंत्रालय के किसी वरीय तकनीकी पदाधिकारी से कराकर सरकारी राशि की लूट एवं डी.पी.आर. के अनुसार कार्य न करने एवं घटिया निर्माण कर विकास कार्य को अवरूद्ध करने वाले संवेदक पर सख्त कार्रवाई करने की कृपा की जाए।

**(xi) Need to take steps to create more employment opportunities in the country**

DR. RATNA DE (HOOGHLY): Unemployment in our country is growing at an alarming pace. In spite of the claims of the Government, joblessness is there for everyone to see. The unemployment survey undertaken by the National Sample Survey Organization has painted a bleak picture. Though welfare programmes of the UPA Government, like the Mahatma Gandhi National Rural Employment Guarantee Scheme has helped to provide employment, figures show that only 24.8% of working age and rural female joined the labour force in 2012.

The survey shows that employment in manufacturing sector has dropped. We are not so much concerned about new jobs being created in manufacturing sector alone, we are more concerned about creation of more and more job opportunities in every sector. Every year India is adding more and more unemployed in the country. I strongly urge the Government to take innovative steps to create more employment opportunities in the months ahead.

**(xii) Need to set up a Passport Office in Vellore, Tamil Nadu**

SHRI ABDUL RAHMAN (VELLORE): Vellore District of Tamil Nadu is one of the important revenue generating districts of the country. It has the biggest shoe industries, mega tanneries, meat processing plants, large number of export houses. In addition, Vellore is home to more than 60,000 students who travel to foreign countries for their various academic assignments. A sizeable number of people from the area are also working overseas, mostly in the middle and far eastern countries.

As there is no passport office or a Passport Seva Kendra in the area the local population and the business community operating in and around including three neighbouring districts of Thiruvannamalai, Dharmapuri and Krishnagiri have to travel to the nearest passport office which is 200 kms away at Chennai.

I earnestly request the Ministry of External Affairs to set up a passport office in Vellore. It will certainly fulfill the timely demand of the local population and will be a big support to the economic activities of the area.



**(xiii) Need to set up a Regional Centre of Ex-servicemen Contributory Health Scheme at Cuttack, Odisha**

SHRI BHARTRUHARI MAHTAB (CUTTACK): Ministry of Defence has launched Ex-servicemen contributory Health Scheme (ECHS) for comprehensive Medicare of Ex-servicemen and their dependents since 2002. Eligibility conditions under the scheme stipulate that a person should be an Ex-servicemen and should be in receipt of pension/disability pension or family pension from Defence authorities. Dependent parents, children upto 25 years of age are covered under ECHS membership.

Initially three ECHS poly clinics were started in January 2005 at Bhubaneswar, Baleswar and Berhampur. Another six poly clinics have been sanctioned and scheduled to function from Sambalpur, Angul, Dhenkanal, Puri, Bhawanipatna and Koraput.

To oversee functioning of ECHS Poly Clinics and clearance of bills, ex-corporate Hospitals, Regional Centres, thirteen in number are functioning in various States. Odisha's 3 polyclinics are under Regional Centre Patna (Bihar). Of late Government has sanctioned 15 more Regional Centres but unfortunately Odisha has not got even one.

Odisha with total nine polyclinics functioning at present deserves a Regional Centre of its own rather than coming under Regional Centre Ranchi or Vishakhapatnam. Today Jharkhand with total of six ECHS poly clinics has a Regional Centre sanctioned in that State. Odisha with 9 poly clinics don't have a Regional Centre. Kerala has been sanctioned two Regional Centres, one at Kochin and the second at Thiruvananthapuram.

I urge upon the Government to sanction construction of an ECHS Regional Centre at Cuttack for easy functioning, command and control of poly clinics.

**(xiv) Need to impress upon the Government of Bihar to improve the standards of teaching in the State**

**श्री जगदानंद सिंह (बक्सर):** शिक्षा का अधिकार राष्ट्र के सभी 14 वर्ष के उम्र तक के बच्चों का कानूनी अधिकार है। अधिकार केवल नामांकन का नहीं है बल्कि गुणवत्तापूर्वक शिक्षा पाकर योग्यता हासिल करने का भी है। यह तभी संभव है जब योग्य शिक्षक हों, कमरे में फर्नीचर, शिक्षण सामग्री, खेलकूद का मैदान, पेयजल तथा शौचालय का उचित प्रबंध हो। अर्थात् गुणात्मक शिक्षा के लिए श्रेष्ठ व्यवस्था हो जिसका नतीजा परिलक्षित हो।

राष्ट्रीय पैमाने पर असर सही नहीं दिख रहा है। बिहार राज्य की स्थिति अत्यंत ही दयनीय है। गुणात्मक शिक्षा के लिए तय मापदंड का एक भी पैमाना लागू नहीं हो पाया है। शिक्षक लगातार समान कार्य के लिए समान वेतन की मांग को लेकर आंदोलन पर उतारू हैं। विद्यालयों में पढ़ाई बाधित है। आंदोलित शिक्षक लगातार सरकार के द्वारा आंदोलन के दौरान लाठी खाकर घायल हो रहे हैं। घायलों में पुरुष शिक्षकों के साथ महिलाएं भी शामिल हैं। न केवल पुरुष शिक्षक बल्कि महिला शिक्षकों की प्रताड़ना के चलते वातावरण विषाक्त होता जा रहा है।

प्राथमिक शिक्षा उंची शिक्षा का आधार तैयार करता है। राष्ट्रीय स्तर पर अशिक्षित आबादी का अधिकांश हिस्सा बिहार में रहता है। पढ़ाई न होने के कारण अधिकांश विद्यार्थी निजी विद्यालयों में भाग गए हैं। केवल गरीब और असहाय बच्चे ही सरकारी विद्यालयों में मध्याह्न भोजन के लोभ में बचे हैं। विद्यालयों की पढ़ाई बच्चों के लिए केन्द्र सरकार द्वारा राष्ट्रीय गारंटी है। विद्यालयों को अनाथालय में परिवर्तित होने से रोका जाना चाहिए।

मैं केन्द्रीय सरकार से मांग करता हूँ कि "राइट टू एजुकेशन" की मूल भावना को स्थापित करने के लिए बिहार की सरकार को निर्देशित करें ताकि अशिक्षा न बढ़े एवं राष्ट्रीय धन का भारी अपव्यय भी न होने पावे जिससे लक्षित गुणात्मक शिक्षा का वातावरण तैयार किया जा सके।

**(xv) Need to grant approval for the conversion of Rail Over Bridge near Dabra Chowk, Hissar on Delhi-Sirsa Highway into four lane**

SHRI KULDEEP BISHNOI (HISSAR): Two lane Rail Over Bridge (ROB) near Dabra Chowk, Hissar, on Delhi-Sirsa National Highway, had been constructed way back in 1994 on the Hissar -Sadulpur Railway Line. The Dabra Chowk in Hissar is an important crossing which connects Delhi-Sirsa National Highway with State highway. Due to heavy traffic and congestion, Dabra ROB has become a traffic bottleneck as it has only two lanes. Traffic jams on the bridge are a daily affair. It is causing a lot of inconvenience to the people of Hissar and traffic passing through Hissar on Delhi -Sirsa National Highway.

A plan for conversion of this ROB into four lane is pending with the Railways for approval. Due to delay in granting approval to the plan, work on this project could not be taken up so far.

I urge upon the Minister of Railways to intervene and take immediate steps to grant approval to the plan for conversion of this ROB into four lane.

---

**14.03 hrs**

**COMPANIES BILL, 2012**

**Amendments made by Rajya Sabha**

MR. DEPUTY-SPEAKER: The House will now take up Item No. 22.

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT): Sir, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill to consolidate and amend the law relating to companies, be taken into consideration:-

**ENACTING FORMULA**

1. That at page 1, line 1, *for* the word “Sixty-third” the word “Sixty-fourth” be *substituted*.

**Clause 1**

2. That at page 1, line 4, *for* the figure “2012” the figure “2013” be *substituted*.

**SCHEDULE 1**

3. That at page 241, line 37, *for* the figure “2011”, the figure “2013” be *substituted*.

4. That at page 254, line 26, *for* the figure “2011” the figure “2013” be *substituted*.

5. That at page 254, line 33, *for* the figure “2011” the figure “2013” be *substituted*.

6. That at page 258, line 26, *for* the figure “2011”, the figure “2013” be *substituted*.

7. That at page 258, line 36, *for* the figure “2011”, the figure “2013” be *substituted*.

**SCHEDULE III**

8. That at page 265, line 13, *for* the figure “2011”, the figure “2013” be *substituted*.

**SCHEDULE V**

9. That at page 286, line 19, *for* the figure “2012”, the figure “2013” be *substituted*.”

MR. DEPUTY-SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill to consolidate and amend the law relating to companies, be taken into consideration:-

**ENACTING FORMULA**

1. That at page 1, line 1, *for* the word “Sixty-third” the word “Sixty-fourth” be *substituted*.

**Clause 1**

2. That at page 1, line 4, *for* the figure “2012” the figure “2013” be *substituted*.

**SCHEDULE 1**

3. That at page 241, line 37, *for* the figure “2011”, the figure “2013” be *substituted*.

4. That at page 254, line 26, *for* the figure “2011” the figure “2013” be *substituted*.

5. That at page 254, line 33, *for* the figure “2011” the figure “2013” be *substituted*.

6. That at page 258, line 26, *for* the figure “2011”, the figure “2013” be *substituted*.

7. That at page 258, line 36, *for* the figure “2011”, the figure “2013” be *substituted*.

**SCHEDULE III**

8. That at page 265, line 13, *for* the figure “2011”, the figure “2013” be *substituted*.

**SCHEDULE V**

9. That at page 286, line 19, *for* the figure “2012”, the figure “2013” be *substituted*.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The House will now take up clause by clause consideration.

**ENACTING FORMULA**

The question is:

1. That at page 1, line 1, *for* the word “Sixty-third” the word “Sixty-fourth” be *substituted*.

*The motion was adopted.*

**CLAUSE 1**

MR. DEPUTY-SPEAKER: The question is:

2. That at page 1, line 4, *for* the figure “2012” the figure “2013” be *substituted*.

*The motion was adopted.*

**SCHEDULE 1**

MR. DEPUTY-SPEAKER: The question is:

3. That at page 241, line 37, *for* the figure “2011”, the figure “2013” be *substituted*.

4. That at page 254, line 26, *for* the figure “2011” the figure “2013” be *substituted*.

5. That at page 254, line 33, *for* the figure “2011” the figure “2013” be *substituted*.

6. That at page 258, line 26, *for* the figure “2011”, the figure “2013” be *substituted*.

7. That at page 258, line 36, *for* the figure “2011”, the figure “2013” be *substituted*.

*The motion was adopted.*

### **SCHEDULE III**

MR. DEPUTY-SPEAKER: The question is:

8. That at page 265, line 13, *for* the figure “2011”, the figure “2013” be *substituted*.

*The motion was adopted.*

### **SCHEDULE V**

MR. DEPUTY-SPEAKER: The question is:

9. That at page 286, line 19, *for* the figure “2012”, the figure “2013” be *substituted*.

*The motion was adopted.*

SHRI SACHIN PILOT: Sir, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. DEPUTY-SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

*The motion was adopted.*

---

**14.05 hrs**

**STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL  
FOOD SECURITY ORDINANCE ,,2013  
AND  
NATIONAL FOOD SECURITY BILL, 2013**

MR. DEPUTY-SPEAKER: The House may now take up item Nos. 23 and 24 together, namely, Statutory Resolution on the disapproval of the National Food Security Ordinance, 2013 and National Food Security Bill, 2013..

1. Shri Gurudas Dasgupta : Not present
2. Shri Basudeb Acharia : Not present
3. Shri Raju Shetti : Not present.

... (*Interruptions*)



DR. MURLI MANOHAR JOSHI (VARANASI): Sir, let the House be brought to order... (*Interruptions*) महोदय, लोगों को मालूम नहीं है कि इस समय यह आने वाला है।... (व्यवधान)

MR. DEPUTY-SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (*Interruptions*)

उपाध्यक्ष महोदय : कृपया अपने स्थानों पर वापस जाइए। सदन को चलने दीजिए।

... (व्यवधान)

उपाध्यक्ष महोदय : किसी की बात रिकार्ड पर नहीं जाएगी।

(*Interruptions*) ... \*

---

\* Not recorded.

MR. DEPUTY-SPEAKER Shri Prabodh Panda.

SHRI PRABODH PANDA (MIDNAPORE): I beg to move the following Resolution:

“That this House disapproves of the National Food Security Ordinance, 2013 (No.7 of 2013) promulgated by the President on 5 July, 2013.”

Sir, I am moving this Resolution because Food Security Bill is a very important Bill. This is not just an ordinary Bill. It is an important Bill about which each and every person in the country is concerned about..... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to move:

“That the Bill to provide for food and nutritional security in human life cycle approach, by ensuring access to adequate quantity of quality food at affordable prices to people to live a life with dignity and for matters connected therewith or incidental thereto, be taken into consideration.”

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please go back to your seats.

... (*Interruptions*)

उपाध्यक्ष महोदय : आप कृपया अपने स्थानों पर जाइए। सदन को चलने दीजिए।

... (व्यवधान)

श्री निशिकांत दुबे (गोड्डा): यह अनाज का मामला है। हाउस आर्डर में नहीं आएगा तो कैसे काम होगा? ... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2.30 p.m.

**14.08 hrs**

*The Lok Sabha then adjourned till thirty minutes past  
Fourteen of the Clock.*

---

**14.30hrs**

The Lok Sabha re-assembled at Thirty Minutes past Fourteen of the Clock.

(Madam Speaker *in the Chair*)

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मुझे आपसे निवेदन करना है कि पार्लियामेंटरी मिनिस्टर को आप हमारी तरफ से हाथ जोड़कर यह बताइए कि वह अपने तर्जों-बयां को ठीक रखें। वह जिस ढंग से बात कर रहे हैं, ऐसे सदन नहीं चल सकता।... (व्यवधान) यह क्या तरीका है?... (व्यवधान)

**14.31 hrs**

*At this stage, Shri M. Venugopal Reddy and some other hon. Members came and stood on the floor near the Table.*

डॉ. मुरली मनोहर जोशी : हम बहस करने के लिए तैयार हैं। हम हर तरह से तैयार हैं, कोपरेट कर रहे हैं।... (व्यवधान) और वह हम से आकर कह रहे हैं कि... (व्यवधान) What do you mean by this कि यह हाउस आपका है,... (व्यवधान) यह इनकी जिम्मेदारी है। यह कोई तरीका है बात करने का?... (व्यवधान) आज तक इन चालीस सालों में मेरे से किसी मिनिस्टर ने ऐसे बात नहीं की।... (व्यवधान) क्या यह इनका तरीका है?... (व्यवधान)

शहरी विकास मंत्री तथा संसदीय कार्य मंत्री (श्री कमल नाथ): मैडम, मैं इनसे निवेदन कर रहा था, जब हाउस शुरू नहीं हुआ था।... (व्यवधान)

DR. MURLI MANOHAR JOSHI : As the Minister of Parliamentary Affairs, he should know. ... (*Interruptions*)

SHRI KAMAL NATH: I want to clarify. ... (*Interruptions*)

अध्यक्ष महोदया : कृपया आप लोग अपनी सीट पर बैठ जाइए। Nothing will go on record.

(*Interruptions*) ... \*

MADAM SPEAKER: Enough is enough. You please go back. We have to run the House.

... (*Interruptions*)

अध्यक्ष महोदया : आप लोग अपनी सीट पर जाइए।

... (व्यवधान)

---

\* Not recorded.

**अध्यक्ष महोदया :** प्लीज जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** प्लीज़ जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग जाइए। बहुत इम्पोर्टेंट बिल है।

...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग प्लीज अब जाइए।

...(व्यवधान)

**अध्यक्ष महोदया :** आप लोग यहां रहेंगे तो कैसे हाउस चलेगा? आप लोग जाइए।

...(व्यवधान)

**श्री कमल नाथ :** मैडम, जब हाउस शुरू नहीं हुआ था, मैं सब से निवेदन कर रहा था, सब साथ थे और सब सुन रहे थे।...(व्यवधान) मैं तो बोल लूं।...(व्यवधान) आप मुझे बोलने दें।...(व्यवधान)

**डॉ. मुरली मनोहर जोशी :** आप माफ कीजिए, आप गलत बयानी मत कीजिए।...(व्यवधान)

**श्री कमल नाथ :** मैंने इनसे निवेदन किया था, सुषमा जी भी थीं और सब थे। यह आज की बात नहीं है, मैं हमेशा इनसे पटल के उस तरफ जाकर बात करता रहता हूं। आज मैंने इनसे कहा कि यह चल रहा है, अभी हमारी बात हुई है और दो बजे जब हम उठे तो ऐसे वातावरण में उठे कि हाउस चलेगा। उसके बाद मैंने कहा कि अब क्या करें, मैंने इनसे यह प्रश्न पूछा। मैंने कहा कि इनको समझाएं, मैं जाकर समझा रहा हूं। क्या इन को नेम किया जाए? क्या करें? मैंने कहा कि स्पीकर से बात करते हैं। आप सब यह बात सुन रहे थे। उसके बाद मैंने कहा कि यह सदन मेरा नहीं है।...(व्यवधान) सुनते जाइए। मैंने कहा कि यह सदन मेरा नहीं है, आपका भी है।...(व्यवधान) कहा कि आप कैसी बात कर रहे हैं।...(व्यवधान)

MADAM SPEAKER: Nothing will go on record.

*(Interruptions) ...\**

**श्री कमल नाथ :** मुझे अपनी बात खत्म करने दीजिए।...(व्यवधान) आप मुझे सम्मान और बुजुर्गों के बारे में मत बताइए।...(व्यवधान) मैं बोल तो लूं।...(व्यवधान)

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** आपने जो बोला वह गुस्से में बोला। आपको गुस्से में नहीं बोलना चाहिए था।

---

\* Not recorded.

**श्री कमल नाथ :** मैं कह रहा हूँ कि मैंने यह गुस्से में कहा कि यह सदन मेरा नहीं है, यह सदन आपका भी है और सब का है।...(व्यवधान) आप मेरी बात सुन लीजिए।...(व्यवधान) आप सुन तो लीजिए।...(व्यवधान)

**श्री सैयद शाहनवाज़ हुसैन (भागलपुर):** आपने कहा यह मेरी जिम्मेदारी नहीं है।...(व्यवधान)

**श्री कमल नाथ :** मैंने कहा यह माननीय स्पीकर की जिम्मेदारी है।...(व्यवधान) आप सुन तो लीजिए मेरी बात।...(व्यवधान) इस पर क्यों बहस कर रहे हैं? ...(व्यवधान) क्या मैं अपनी बात खत्म कर लूँ?...(व्यवधान)

**श्री गोपीनाथ मुंडे (बीड):** आप मैडम की बात तो सुनिए।...(व्यवधान)

**श्री कमल नाथ :** मुंडे जी, आप बैठ क्यों नहीं जाते?...(व्यवधान) मैं तो हंस कर बोल रहा हूँ। उस वक्त मैं हंस कर नहीं बोल रहा था, यह मैं स्वीकार कर रहा हूँ।...(व्यवधान) डॉ. जोशी का मैं बहुत सम्मान करता हूँ।...(व्यवधान) इसमें कोई बात नहीं है। वे हमारे बुजुर्ग हैं, वरिष्ठ हैं। अगर उन्हें मेरे गुस्से से कोई ठेस पहुंची है तो मैं यह वापस लेता हूँ। इसमें कोई बात नहीं है। पर, यह कहना कि मैंने कुछ ऐसे शब्दों का उपयोग किया।...(व्यवधान) हां, मैं गुस्से में जरूर था। गुस्से में नहीं रहूंगा तो क्या मैं मुस्कुराऊंगा?...(व्यवधान)

**अध्यक्ष महोदया :** गोपीनाथ मुंडे जी।

...(व्यवधान)

**अध्यक्ष महोदया :** सुषमा जी, क्या आपको बोलना है?

...(व्यवधान)

**अध्यक्ष महोदया :** बोलिए।

...(व्यवधान)

**श्रीमती सुषमा स्वराज (विदिशा):** अध्यक्ष जी, क्या बोला जाता है, यह उतना महत्वपूर्ण नहीं होता, कैसे बोला जाता है यह उस से ज्यादा महत्वपूर्ण होता है। ऊपर अभी जो सर्वदलीय बैठक हुई, वह बहुत ही सद्भावनापूर्ण वातावरण में हुई। मुझे आपको बताते हुए खुशी है कि उसके बाद कमल नाथ जी ने एक स्लिप भेजी- “At 2 p.m? मैंने कहा- “Food Security Bill”. मैंने ऊपर से नीचे संदेश भिजवाया कि दो बजे फूड सिक्यूरिटी बिल प्रारंभ करो, हमें नीचे उतरने में दस-पन्द्रह मिनट लग सकते हैं। उप नेता को मैसेज मिला कि दो बजे फूड सिक्यूरिटी बिल शुरू करो। मुझे आने पर बताया गया। डॉ. जोशी बोलने के लिए खड़े हुए लेकिन यहां वातावरण चूंकि शांत नहीं था तो उन्होंने कहा कि हाउस व्यवस्थित कर दीजिए, मैं बोलूंगा। जब मैं नीचे उतरी तो टी डी पी के ये चारों साथी बाहर थे। मैंने इनसे प्रार्थना की कि देखो फूड

सिक्क्यूरिटी बिल लिस्टेड है, उस पर चर्चा होने दो। आप चारों लोग गांधी मूर्ति के पास चले जाओ, एजिटेशन का मोड बदल दो। ...(व्यवधान) आप एजिटेटेड हैं। आप मोड बदल दो, वहां चले जाओ तो इन्होंने मुझ से कहा कि कांग्रेस के सारे मिनिस्टर्स और एम.एल.ए. वहां आ कर बैठे हुए हैं। अगर कांग्रेस अपने लोगों को चुप नहीं करा सकती और वे दिल्ली आकर धरना करते हैं तो आप हमें क्यों कहती हैं? मैंने कहा कि मेरी नमो नागेश्वर राव जी से भी बात हुई है। आप लोग एजिटेशन का मोड बदल दो। यह बड़ा बिल है। आप इस पर चर्चा होने दो। इसे पारित होने दो।

मैं संसदीय कार्य मंत्री से कहना चाहती हूँ कि एक तरफ हम लोगों का यह व्यवहार है। सर्वदलीय बैठक में सदन चलाने के लिए एक आम सहमति बने, इसमें हमने को-ऑपरेट किया। ऊपर से संदेश भेजा कि बिल प्रारंभ किया जाए। इनको मनाने की मेरी जिम्मेदारी नहीं है लेकिन इनको भी मैं मना रही हूँ। उसके बाद जब कमल नाथ जी यहां आए तो उन्होंने कहा कि क्या करना है। मैंने कहा कि मैंने उन चारों को बोला है कि आप गांधी मूर्ति के पास चले जाओ। गिरिजा व्यास जी यहां आर्यीं। उन्होंने आकर मुझ से कहा। मैंने कहा कि मैंने उन चारों को बोला है कि गांधी मूर्ति के पास चले जाओ ताकि शांति से चर्चा हो सके। उसके बाद वे डॉ. जोशी की तरफ गए। उन्होंने डॉ. जोशी से वह बात कही। मैंने कहा न कि क्या बोला, वह महत्वपूर्ण नहीं है लेकिन जिस अंदाज में बोला। अब वे कह रहे हैं कि उन्होंने अपनी बात वापस ले ली। मैं संसदीय कार्य मंत्री को कहना चाहती हूँ कि यह सदन चल सकता है बशर्ते आप विनम्रता से चलाना चाहें। एक काम सीख लीजिए। आप में सारे गुण होंगे, पर विनम्रता का आप में अभाव है। आप विनम्र हो जाएं तो यह सदन चल जाए। मैं कहती हूँ कि सदन को न चलाने में बहुत बड़ी भूमिका संसदीय कार्य मंत्री के तरीके की है।...(व्यवधान) अगर वे अपने स्वभाव में विनम्रता ले जाएं तो यह सदन पहले ही चल जाए। आज तो सुबह वे वेल में ही आ गए थे। वे तो यहां तक की भी मर्यादा तोड़ते हैं लेकिन मेरे कहने का यह अर्थ है कि हम सदन चलाना चाहते हैं। मैं अपने टी डी पी के साथियों से भी रिक्वेस्ट करती हूँ कि वे चुपचाप शांति से या तो गांधी मूर्ति के पास चले जाएं या बिना नारे लगाए खड़े रहे ताकि डॉ. जोशी इस बात को शुरू कर सकें। इस बात को हम यहीं समाप्त करें। कमल नाथ जी, आगे से आप अपने तरीके में बदलाव लाइए। आप कहते क्या हैं, उससे ज्यादा इम्पोर्टेंट यह है कि आप कैसे कहते हैं।...(व्यवधान) उसको अगर आप बदल लेंगे तो यह सदन चल जाएगा।

...(व्यवधान)

**अध्यक्ष महोदया :** श्री गोपीनाथ मुंडे, क्या आपको कुछ कहना है?

...(व्यवधान)

**14.40hrs**

**BUSINESS ADVISORY COMMITTEE  
50<sup>th</sup> Report**

SHRI GOPINATH MUNDE (BEED): I beg to present the Fiftieth Report of the Business Advisory Committee.

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ... \**

**अध्यक्ष महोदया:** क्या आपको इसी पर बोलना है? इस पर तो अभी मंत्री जी को फिर से बोलना है।

...(व्यवधान)

**अध्यक्ष महोदया:** आपको किस पर बोलना है?

...(व्यवधान)

**श्री शरद यादव (मधेपुरा):** अध्यक्ष महोदया, मैं कहना चाहता हूँ कि सुषमा जी और कमल नाथ जी ने जो कहा कि सदन चलाने के लिए पूरा सदन एक है। समस्या यह है कि मैंने चन्द्र बाबू नायडू जी से भी रात को बात की थी और मैंने अपने मित्रों से भी बात की है। मैंने यह निवेदन किया है कि आपके चलते सदन आठ दिन से नहीं चल रहा है, इसमें न सुषमा जी की गलती है, न उनकी गलती है और न सदन में बाकी बीच के लोगों की गलती है।

अध्यक्ष महोदया, मैं आपके माध्यम से सदन में यह कहना चाहता हूँ, इनसे अपील करना चाहता हूँ कि अपनी पार्टी के लोगों से बात करें। आपकी समस्या से सब को सहानुभूति है, लेकिन इस सहानुभूति को खोने का काम मत करिए। आपसे सब लोगों ने निवेदन किया है और हम भी यही निवेदन कर रहे हैं कि आपका प्रोटेस्ट चार-पांच मिनट हो जाए, लेकिन लगातार प्रोटेस्ट न करें। जैसे जोशी जी बोल रहे हैं कि ये महत्वपूर्ण बिल है, यदि ये नारे भी लगाएंगे और बोलेंगे तो निश्चित तौर पर कुछ भी बात सुनाई नहीं पड़ेगी। मैं इसलिए कहना चाहता हूँ...(व्यवधान)

**अध्यक्ष महोदया:** ये क्या कर रहे हैं?

...(व्यवधान)



**श्री शरद यादव :** ये आपकी बात ठीक नहीं है। हम सब लोग आपके साथ हैं।...(व्यवधान) सब लोग सदन को चलाना चाहते हैं। आप लोग चार-पांच मिनट बोलिए।...(व्यवधान) क्या आप पूरे देश को खत्म कर देंगे?..(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...\**

---

---

\* Not recorded.

**14.43 hrs**

**STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL  
FOOD SECURITY ORDINANCE, 2013  
AND  
NATIONAL FOOD SECURITY BILL, 2013 – Contd.**

MADAM SPEAKER: Mr. Minister.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Respected Speaker, in the 150<sup>th</sup> birth anniversary year, the greatest tribute that the nation can pay Swami Vivekananda is to create a platform for millions to deal with their hunger and ensure food security to all. “So long as the millions live in hunger and ignorance, I hold every person a traitor who, having been educated at their expense, pays not the least heed to them!” As leaders of this nation, it is our responsibility to fulfill what is our duty. ... (*Interruptions*)

The founding fathers and mothers of the Indian Constitution have envisioned a citizenry free of hunger through the fundamental right to life (Article 21) and the Directive Principle that directs the State to raise the level of nutrition of the people (Article 47)... (*Interruptions*)

This Government has been making the paradigmatic shift in converting the schemes from being doles by the Government to rightful claims by the citizens. Right to Information, Education and Work have got their respectful status as operational rights. The National Food Security Act is also in that direction, which I am sure, the Constitution-makers would now be very proud of. (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet at 3 p.m.

**14.45 hrs**

*The Lok Sabha then adjourned till  
Fifteen of the Clock.*

---

**15.00 hrs**

*The Lok Sabha re-assembled at Fifteen of the Clock.*

*(Madam Speaker in the Chair)*

**STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL  
FOOD SECURITY ORDINANCE, 2013  
AND  
NATIONAL FOOD SECURITY BILL, 2013 –contd.**

**15.01 hrs**

*At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

MADAM SPEAKER: Hon. Minister to continue please.

*... (Interruptions)*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): As a legal right, sanctified by the law, its existence would not be changed by any change in Government or for that purpose owing to any political instability.... *(Interruptions)*  
Locating the scheme as part of Article 21 provides the Act its due status; and provides the issue of hunger its due importance. With this Act, the Government will fulfill its promise to make food, work, education and information operational fundamental rights for every citizen of this country.... *(Interruptions)*

The Standing Committee reviewed the initial Food Security Bill from January 5, 2012 to January 17, 2013, when it submitted its report.... *(Interruptions)*  
It recommended the Bill, with only one member recording the dissent. Recommendations were then shared with States in a meeting on 13<sup>th</sup> February 2013... *(Interruptions)* Most of the recommendations of the Standing Committee

have been accepted by the Government; and the Bill found place in list of the business of the Houses in the Budget Session.... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Madam, put the House in order. We cannot hear what the hon. Minister is saying. Such an important Bill cannot be taken in this way. ... (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, कुछ समझ में नहीं आ रहा है कि मंत्री जी क्या बोल रहे हैं।... (व्यवधान)

MADAM SPEAKER: Please go back to your seats. Do not go on like this.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: The House stands adjourned to meet again at 4.00 p.m.

**15.04 hrs**

*The Lok Sabha then adjourned till Sixteen  
of the Clock.*

---

**16.00 hrs**

*The Lok Sabha re-assembled at Sixteen of the Clock.*

*(Shri P.C. Chacko in the Chair)*

*... (Interruptions)*

**16.0 ½ hrs**

*At this stage, Shri K. Narayana Rao and some other hon. Members came and stood on the floor near the Table.*

**ANNOUNCEMENT BY THE CHAIR**  
**Sitting of the Lok Sabha**

MR. CHAIRMAN: Hon. Members, I have to inform the House that as decided in the meeting of the Business Advisory Committee held on Monday, the 12<sup>th</sup> August, 2013, the sitting of the House fixed for Friday, the 16<sup>th</sup> August, 2013 may be cancelled and in lieu thereof, the Lok Sabha may sit on Saturday, the 24<sup>th</sup> August, 2013.

*... (Interruptions)*

MR. CHAIRMAN: I have to also inform you that it has been decided in the meeting that the Lok Sabha may sit on Tuesday, the 20<sup>th</sup> August, 2013 and the sitting fixed for Wednesday, 21<sup>st</sup> August, 2013 may be cancelled.

I hope the House agrees.

SEVERAL HON. MEMBERS: Yes..... *(Interruptions)*

MR. CHAIRMAN: Will you please go back to your seats? We will start the discussion.

*... (Interruptions)*

---

**16.02 hrs**

**STATUTORY RESOLUTION RE: DISAPPROVAL OF NATIONAL  
FOOD SECURITY ORDINANCE, 2013  
AND  
NATIONAL FOOD SECURITY BILL, 2013 –contd.**

MR. CHAIRMAN: Now we will start the discussion on the Bill.

... (*Interruptions*)

MR. CHAIRMAN: Please keep quiet.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): The Standing Committee reviewed the initial Food Security Bill and submitted its report on January 17, 2013 with only one Member recording dissent... (*Interruptions*). The recommendations were then shared with the States in a meeting on 13<sup>th</sup> February, 2013... (*Interruptions*). Most of the recommendations have been accepted by the Government and the Bill was listed in the List of Business of the House in the Budget Session... (*Interruptions*). But the Bill could not be considered due to frequent adjournments of the House... (*Interruptions*). There is unanimity on the Bill, which can be seen from the Standing Committee's recommendations and the four year long promise by the President of India on the floor of this House, the Government of India decided to promulgate an Ordinance on 15.7.2013. ... (*Interruptions*). Now we are here to get the sanction of this House.

Now I come to the salient features of the Bill... (*Interruptions*)

MR. CHAIRMAN: Hon. Minister, please resume your seat.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 14<sup>th</sup> August, 2013 at 11.00 a.m.

**16.03 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Wednesday, August 14, 2013/Sravana 23, 1935 (Saka).*

---